

[Shri K. P. Unnikrishnan]

(b) Review by Government on the working of the Port Trust.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above. [Placed in Library. See No. LT-859/90 for (a) to (c)]

I. Bombay Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1990.

II. Bombay Port Trust Employees¹ (Classification, Control and Appeal) Amendment Regulations, 1990.

SHRI K. P. UNNIKISHNAN: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing), under sub-section (4) of section 124 of the Major Port Trusts Act, 1963: —

(i) G.S.R. No. 68(E) dated the 8.2.1990 publishing the Bombay Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1990.

(ii) Notification GSR No. 82(E) dated the 19.2.1990 publishing the Bombay Port Trust Employees' (Classification, Control and Appeal) Amendment Regulations, 1990. [Placed in Library. See No. LT-851/90 for (i) and (ii)]

Indian Telegraph (Amendment) Rules, 1990

संचार मंत्रालय के राज्य मंत्री (श्री जनेश्वर मिश्र) : महोदया, मैं भारतीय अधिनियम, 1985 की धारा 7 की उप-धारा (5) के अधीन, भारतीय तार (संशोधन) नियम, 1990 को प्रकाशित करने वाली संचार मंत्रालय (दूरसंचार विभाग) की अधिसूचना सा.का.नि. सं. 413(अ), दिनांक 29-3-1990 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ। (पुस्तकालय में रखी गई। देखिए सं. एल.टी. 873/90)।

Report of the Justice D. P. Wadhwa Committee of Inquiry regarding the incidents relating to apprehension of a lawyer by Police etc.

THE MINISTER OF STATE, IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Madam, I lay on the Table, under subsection (4) of section 3 of the Commissions of Inquiry Act, 1952, a copy each (in English and Hindi) of the following papers:—

(i) Report of the Justice D. P. Wadhwa Committee of Inquiry appointed to inquire into the incident of the 15th January, 1988, in St. Stephen's College, University of Delhi, regarding apprehension of a lawyer by the Police, the incident and reported lathicharge on the 21st January, 1988, outside the office of the DCP North Delhi and circumstances leading to presence of a mob in Tis Hazari premises on 17th February, 1988 and the resultant violence.

(ii) Memorandum of Action Taken on the above Report. [Placed in Library. See No. LT-886/90 for (i) and (ii)]

MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKISHNAN): Madam, I beg to move the following Motion:

"That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958 (44 of 1958), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be members of the National Shipping Board."

The question was put and the motion was adopted.